

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 384/TT/2014

Subject : Determination of transmission tariff for section of 400 kV (Quad) 2XS/C Parbati-Koldam Transmission Line, starting from LILO point of Parbati (Banala) Pooling station to Koldam HEP for control period of 2014-19 under Central Electricity regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

Date of Hearing : 13.11.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Parbati Koldam Transmission Company Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd and 18 others

Parties present : Shri Lokendra Singh, PKTCL
Shri Anil Raawal, PKTCL
Shri Aman Trivedi, PKTCL
Shri Amarjit, PKTCL
Ms. Supriya Singh, NRLDC
Shri D.K. Jain, NRLDC

Record of Proceedings

The representative the petitioner submitted that:-

- a) The instant petition has been filed by Parbati Koldam Transmission Company Ltd. (a joint venture of PGCIL and Reliance Infrastructure) in respect of 400 kV (Quad) 2 XS/C Parbati-Koldam Transmission Line, starting from LILO point of Parbati (Banala) Pooling station to Koldam HEP 400 kV D/C. The petition was filed on 25.9.2014 with anticipated date of commercial operation as 30.9.2014;



- b) The "Certificate of Charging of Transmission Element' issued by NRLDC has been filed vide affidavit dated 12.11.2014. As per the certificate issued by the NRLDC, Circuit-I (i.e. 400 kV Banala-Koldam-1), connected with Nalagarh-Koldam Ckt-1 near Koldam end and line was charged and synchronized as Banala-Nalagarh and power flow started, was charged on 9.10.2014 and put under commercial operation on 10.10.2014. Circuit-II (i.e. 400 kV Banala-Koldam-2) was idle charged up to gantry tower near Koldam on 3.10.2014 which is under the scope of NTPC. Koldam Switchyard I of NTPC is yet to be commissioned;
- c) In the meeting of 34th Standing Committee on Power System Planning of Northern Region held on 8.8.2014, NTPC has stated that pre-commissioning activities were being carried out at Koldam Switchyard and thereafter the Switchyard would be charged in about one month time. It is understood that NTPC has been granted clearance for charging of Koldam switchyard by Electrical Inspectorate. In the absence of commissioning of Koldam switchyard this section of the transmission line cannot be charged from both the end point terminals; and
- d) PKTCL is in financial difficulties and requested to grant AFC for the instant asset, especially for Circuit I which has been commissioned, as provided under Regulation 7(7) of the 2014 Tariff Regulations.

2. The representative of Himachal Pradesh State Electricity Board submitted that reply to the petition would be filed.

3. The Commission directed the petitioner to submit the Auditor's certificate along with revised tariff forms corresponding to the two assets, i.e. Circuit I and Circuit II on affidavit by 21.11.2014 with a copy to all the respondents. The Commission also directed to implead NTPC as one of the respondents and serve a copy of the petition on NTPC. The representative of the petitioner submitted that a copy of the petition would be served on NTPC in the course of the day. The Commission also directed NTPC to file its reply by 21.11.2014 with a copy to the petitioner who may file its rejoinder, if any on 24.11.2014. The Commission also directed NRLDC to assist the Commission during the next hearing on the issue of commissioning of Circuit II. The Commission also directed all the respondents, including Himachal Pradesh State Electricity Board to file its reply before 24.11.2014 and the petitioner to file its rejoinder, if any before 5.12.2014.

4. The Commission directed to list the petition for further hearing on 24.11.2014 for consideration of the petitioner's prayer for grant of AFC under Regulation 7(7) of the 2014 Tariff Regulations.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

